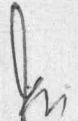


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OA 321/92

Serial No. of Order	Date of Order	Order with Signature
2.	26.8.92	<p>Mr. Ashok Misra Ld. Pr. Standing Counsel Central has entered appearance for of No.1. Receipt of AD need not be awaited. Center be filed by 28.9.92 and this matter may come up on 29.9.92 for further order.</p>
3	29-9/92	<p>Call on 19-10-92 for fixing a date of hearing.</p> <p style="text-align: right;">  Nil Chaurin vice-Chairman, </p>
4.	28/5/96	<p style="text-align: center;"><u>MA 393/96</u></p> <p>Learned counsel for the applicant Mr. S.K. Mohanty, submits that this Original Application may be permitted to be withdrawn. It appears that the disciplinary proceedings are at the final stages. Interim order was passed on 20-7-92 wherein it was directed that the proceedings should continue but the final orders shall not be passed without the leave of this Court. Learned counsel submits that the proceedings are complete and are about to be concluded. He says he would try his luck about the outcome of the disciplinary proceedings. He seeks leave of this Court to withdraw this petition. Permission allowed. The petition is is allowed to be withdrawn and for technical purposes is dismissed.</p>

Serial No. of Order

Date of Order

Order with Signature

Needless to say that if the applicant is in any way prejudiced, he can always avail this forum if so advised.

Shri S.K. Mohanty learned counsel for the applicant and Shri Ashok Mishra, learned Senior Counsel for the Respondents are present and heard. Copy of this order be handed over to the respective counsel.

[Signature]
Member (Admn.)

A copy of the order dt. 28.5.96 may be given to the applicant as per memo dt. 28.5.96 to the counsels for the respdts.

[Signature]
28/5/96
S-0

Received copy of the order
T. R. Munkh Pathi
applicant
28/5/96.

Received the copy of the order dt. - 28.5.96.
H.R. Q. No. 216/96
To Ashok Mishra
S. P. C.